

With regard to the revision of pay scale for the category of Projectionists both the Ministry of Health and Family Welfare and the Ministry of Finance were consulted. While the Ministry of Health and Family Welfare agreed to have the matter examined on the basis of qualifications, experience duties and responsibilities attached to the post, the Ministry of Finance have expressed the view that since the Projectionists on Railways were in the lower pre-revised scale of Rs. 110—180 only corresponding revised scale of Rs. 260—400 as recommended by the Third Pay Commission could be allowed. However, the matter will again be referred to these Ministries for further consideration.

In regard to the category of Field Workers, the case is under consideration.

#### PAPERS LAID ON THE TABLE

**I. Annual Report and Accounts for the year ended the 31st August, 1977 of the Cochin Refineries Limited and related Papers**

**II. Government Resolution regarding Constitution of an Advisory Committee on Chemicals and Fertilizers and related Papers**

**III. Government Resolution constituting a Committee to advise on the supply and distribution of Petroleum Product**

पेट्रोलियम तथा रसायन और उर्वरक मंत्रालय से राज्य मंत्री (श्री जनेश्वर मिश्र) : श्रीमन्, मैं आपकी अनुमति से निम्नलिखित पत्र सभा पटल पर रखता हूँ :

I. कम्पनी अधिनियम, 1956 की धारा 619क की उपधारा (j) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) :—

(i) 31 अगस्त, 1977 को समाप्त हुए वर्ष के लिए कोचीन

रिफाइनरीज लिमिटेड का पन्द्रहवां वार्षिक प्रतिवेदन और लेखे, लेखों पर लेखा परीक्षकों के प्रतिवेदन और उस पर भारत के नियंत्रक महालेखा परीक्षक की टिप्पणियाँ सहित ।

(ii) कम्पनी के कार्यकरण की सरकार द्वारा समीक्षा ।

[Placed in Library. See No. LT-2165/78 for (i) and (ii).]

II. रसायन और उर्वरक सम्बन्धी सलाहकार समिति के गठन के संबंध में सरकारी संकल्प सं० एल-16013/4/78-सी०ए० II डस्क दिनांक 10 अप्रैल, 1978 की एक प्रति (अंग्रेजी तथा हिन्दी में), उस पर विवरण सहित । [Placed in Library. See No. LT-2063/78].

III. पेट्रोलियम उत्पादों की सप्लाई और वितरण के संबंध में सलाह देने के लिए एक समिति का गठन करने वाले सरकारी संकल्प सं० क्यू-30021/8/78-डिस्ट०, दिनांक 28 अप्रैल, 1978 की एक प्रति (अंग्रेजी तथा हिन्दी में) [Placed in Library. See No. LT-2367/78].

**I. The Kerosene (Fixation Ceiling Prices) Amendment Order, 1978**

**II. The light Diesel Oil (Fixation of Ceiling Prices) Amendment Order 1978**

**III. The Furnace Oil (Fixation of Ceiling Prices and Distribution) Amendment Order, 1978**

श्री जनेश्वर मिश्र : मैं आपकी अनुमति से आवश्यक वस्तु अधिनियम, 1955 की धारा 3 की उपधारा (6) के

अधीन पेट्रोलियम, रसायन और उर्वरक मंत्रालय (पेट्रोलियम विभाग) की निम्नलिखित अधिसूचनाओं की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ :

- (i) मिट्टी का तेल (अधिकतम मूल्यों का निर्धारण) संशोधन आदेश, 1978 को प्रकाशित करने वाली सा० का० नि० सं० 156 (ई) दिनांक 1 मार्च, 1978 ।
- (ii) लाइट डीजल तेल (अधिकतम मूल्यों का निर्धारण) संशोधन आदेश, 1978 को प्रकाशित करने वाली सा० का० नि० सं० 157 (ई), दिनांक 1 मार्च, 1978 ।
- (iii) भट्टी का तेल (अधिकतम मूल्यों का निर्धारण और वितरण) संशोधन आदेश, 1978 को प्रकाशित करने वाली सा० का० नि० सं० 158 (ई), दिनांक 1 मार्च, 1978 ।

[Placed in Library. See No. LT-2266/78 for (i) to (iii)].

### CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

**Reported Financial and other Irregularities in the North-Eastern Hill University**

SHRI ALEXANDER WARJRI (Meghalaya): Sir, I beg to call the attention of the Minister of Education, Social Welfare and Culture to the reported financial and other irregulari-

ties committed in the North-Eastern Hill University, leading to the collapse of the academic life of the University.

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): Sir, in a news report appearing in the Indian Express of April 27, 1978, which has come to Government's notice, a number of irregularities—administrative, financial and academic—in the North-Eastern Hill University have been alleged.

In accordance with the provisions contained in section 41 of the North-Eastern Hill University Act, the first Court, the first Executive Council and the first Academic Council were to be constituted by the President, who is the Visitor of the University, for a term of three years.

The term of the first Court and the first Executive Council, which were constituted by the Visitor on an ad-hoc basis, expired on July 18, 1976. The draft Statutes regarding the constitution of the Court and the Executive Council were finalised in July 1976. Action to appoint the Visitor's nominee as well as representatives of Parliament on the aforesaid bodies of the University was also simultaneously initiated but due to unavoidable difficulties, the nominations could be finalised only in June 1977. The University also took action to fill up the membership under other constituencies and the new Court and the Executive Council came into existence late in 1977. The Executive Council has already held a number of meetings while a meeting of the Court is expected to be held towards the end of May 1978.

The first Academic Council of the University was constituted by the Visitor for a period of three years in August 1974 and its term came to an end in August 1977. The Executive Council of the University, at its meeting held on March 4, 1978 framed a